

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 844
ANSWERED ON 27/07/2026**

PMAY-URBAN IN ANDHRA PRADESH

844. SHRI MEDA RAGHUNADHA REDDY:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) whether the CSMC recently approved 3.52 lakh houses under PMAY-Urban 2.0 and if so, the number of houses, cities covered and Central funds committed specifically for Andhra Pradesh;
- (b) the total Central funds released to Andhra Pradesh under PMAY-U Phases I and II, the number of houses completed and the number of these completed houses currently lying vacant; and
- (c) whether the Ministry has received representations to include Amaravati land-pooling farmers as eligible beneficiaries under PMAY-U 2.0 or a special housing category and the details of the action taken thereon?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (c): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries. The Scheme Guidelines may be accessed at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>.

Based on the project proposal submitted by States/UTs, a total of 127.68 lakh houses under PMAY-U and PMAY-U 2.0 have been sanctioned by the Ministry. Out of which, 121.03 lakh houses have been grounded and 99.07 lakh are completed/ delivered to the beneficiaries across the country as on 13.07.2026. Under PMAY-U 2.0 a total of 16.20 lakh houses have been sanctioned across the country with the Central Assistance of ₹23,383 crores including ₹882.32 crores for the State of Andhra Pradesh for construction of 61,084 approved houses.

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PMAY-U has been extended up to 30.09.2026 only for the completion of houses sanctioned on or before 31.03.2024 and grounded on or before 31.12.2025. Based on the project proposals submitted by State of Andhra Pradesh, a total of 19.07 lakh houses have been sanctioned under PMAY-U, out of which 15.36 lakh houses have been started for construction and 3.71 are non-starter. Against the started houses, a total of 11.38 lakh houses are completed and 10.75 lakh houses are occupied, so far. Under PMAY-U, the State is eligible for a maximum Central Assistance of ₹23,507.44 crore. However, Central Assistance amounting to ₹23,665.79 crore has already been released to the State, resulting in an excess release of ₹158.35 crore. Accordingly, the Government of Andhra Pradesh has been requested to refund the excess amount released by the Ministry. Furthermore, any excess amount available with the State Government is adjusted against further releases under PMAY-U/PMAY-U 2.0.

Under PMAY-U 2.0, a total of 61,084 houses have been sanctioned in the State of Andhra Pradesh, out of which 43,947 houses have been grounded. Of these, 1,980 houses have been completed/delivered to the beneficiaries. Further, Central Assistance amounting to ₹882.32 crore has been sanctioned, of which ₹406.39 crore has been released to the State.

PMAY-U and PMAY-U 2.0 are implemented in statutory urban areas across the country including Development Authority or any such Authority under State legislation which is entrusted with the functions of urban planning and regulations. Eligible beneficiaries are defined in PMAY-U 2.0 guidelines. In this regard, no request has been received from State Government of Andhra Pradesh to include Amaravati land-pooling farmers as eligible beneficiaries under PMAY-U 2.0.
